

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1055**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 28, 1940  
(SAKA)**

**ENSURING TRANSPARENCY IN DEPARTMENTAL ENQUIRIES**

**1055. SHRI AKHILESH PRASAD SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state :**

**(a) whether cases of punishments/ departmental actions against the staff/ officials and jawans of paramilitary forces after the departmental enquiry has come to the notice of Government;**

**(b) if so, the details of such cases in all paramilitary forces separately during last three years;**

**(c) whether there is any mechanism in place to ensure transparency to the staff/ officials/jawans in paramilitary forces, facing departmental enquiries; and**

**(d) if not, the reasons therefor and the steps taken/being taken by Government to enure transparency during the departmental enquiries?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d): The provisions for taking action against alleged misconduct are in-built part of service conditions for the officers and men of Central Armed Police Forces (CAPFs). The CAPFs undertake departmental enquiries and subsequent disciplinary proceedings on detection of misconduct committed by the personnel.**

**Penalty, if any, is awarded when charges are proved conclusively and accepted by the Disciplinary Authority. There are provisions for giving every opportunity to make submissions in defence by the Charged Officer at every stage of the disciplinary proceedings.**

**The details of disciplinary proceedings/ punishments initiated during the last three years are being collected and will be laid on the table of the House.**

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